

drinking water supply works. (iii) Air Bills for airdropping of essential supplies and rescue, as per actual, based on the bills raised by the IAF/Ministry of Defence.

In order to support the flood affected people of the State, the Government of India had released assistance of ₹ 388.42 crore from State Disaster Response Fund (SDRF) and ₹ 552.00 crore from Special Assistance of Central plan schemes to Tamil Nadu on 23rd November 2015. In addition, an amount of ₹ 1365.67 crore released from National Disaster Response Fund (NDRF) to the State Government in 3 installments between December 2015 to April 2016 for management of relief necessitated by natural disasters of 2015-16.

#### **Cases registered under POCSO Act**

3107. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise data of cases registered under the Protection of Children from Sexual Offences (POCSO) Act, 2012, along with the number of persons arrested, convicted, cases pending for examination, conviction rate achieved and the action taken against the guilty;

(b) whether the Ministry is planning to study the effectiveness of the POCSO Act, 2012, if so, whether there will be a review of the legislation; and

(c) whether the Ministry is taking any other steps towards the protection of children from sexual offences?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per the information provided by the National Crime Records Bureau (NCRB), details of State/UT-wise cases reported, cases chargesheeted, cases in which chargesheet not submitted but final report submitted as true (cases unsolved), cases chargesheeting rate, cases convicted, cases conviction rate, cases pending for trial, persons arrested, persons chargesheeted and persons convicted under the Protection of Children from Sexual Offences (POCSO) Act, 2012 during 2014-2015 are given in Statement (*See below*).

(b) The Protection of Children from Sexual Offences Act, 2012 came into force on 14.11.2012. A review is not planned at this stage.

(c) An online complaint management system namely "POCSO E-Box" was launched by the National Commission for Protection of Child Rights (NCPCR) on 26.08.2016 and is hosted on NCPCR website for easy and direct reporting of child sexual abuse cases.

NCPCR has organized awareness generation programmes/workshops on the POCSO Act, 2012 in the country.

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction lies with the State Governments/Union Territory Administrations. Ministry of Home Affairs has issued advisory dated 14th July, 2010 regarding "Crime against children" which is also available on [www.mha.nic.in](http://www.mha.nic.in)

**Statement**

*State/UT-wise cases registered (CR), cases charge sheeted (CS), cases in which chargesheet not submitted but final report submitted as true (CUS), chargesheeting rate (CHR), cases convicted (CV), cases conviction rate (CVR), cases in which trial were pending (PT), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the Protection of Children from Sexual Offences Act, 2012 during 2014-2015*

Sl. No.	State/UT	CR	CS	CUS	CHR	CV	CVR	PT	PAR	PCS	PCV
<b>2014</b>											
1.	Andhra Pradesh	106	52	0	100.0	1	5.9	46	113	83	1
2.	Arunachal Pradesh	5	3	0	100.0	0	-	3	6	3	0
3.	Assam	311	141	10	93.4	5	100.0	136	308	141	5
4.	Bihar	57	46	0	100.0	4	40.0	36	72	58	6
5.	Chhattisgarh	417	370	0	100.0	22	33.8	376	415	412	22
6.	Goa	4	0	0	-	0	-	0	2	0	0
7.	Gujarat	118	58	1	98.3	0	-	63	117	66	0
8.	Haryana	3	2	0	100.0	0	-	2	2	2	0
9.	Himachal Pradesh	22	14	0	100.0	0	-	16	19	14	0
10.	Jammu and Kashmir	0	0	0	-	0	-	0	0	0	0
11.	Jharkhand	31	25	0	100.0	4	66.7	18	33	26	4
12.	Karnataka	620	476	2	99.6	7	21.9	506	667	570	7

Sl. No.	State/UT	CR	CS	CUS	CHR	CV	CVR	PT	PAR	PCS	PCV
13.	Kerala	439	325	10	97.0	8	47.1	499	433	352	8
14.	Madhya Pradesh	126	122	2	98.4	11	42.3	110	141	141	11
15.	Maharashtra	190	149	1	99.3	0	0.0	184	174	167	0
16.	Manipur	7	1	0	100.0	0	-	1	7	1	0
17.	Meghalaya	48	41	0	100.0	0	-	41	44	41	0
18.	Mizoram	42	32	0	100.0	0	-	32	17	7	0
19.	Nagaland	0	0	0	-	0	-	0	0	0	0
20.	Odisha	109	73	0	100.0	0	0.0	72	100	78	0
21.	Punjab	25	20	0	100.0	1	100.0	21	32	24	1
22.	Rajasthan	191	165	1	99.4	0	0.0	166	177	177	0
23.	Sikkim	23	18	0	100.0	1	25.0	14	23	19	1
24.	Tamil Nadu	1055	575	14	97.6	5	16.1	563	1141	643	5
25.	Telangana	25	6	0	100.0	0	-	6	35	10	0
26.	Tripura	32	26	1	96.3	3	75.0	23	31	26	3
27.	Uttar Pradesh	3637	3042	171	94.7	9	52.9	3740	6018	4730	14
28.	Uttarakhand	74	58	2	96.7	4	36.4	48	70	68	4
29.	West Bengal	1058	650	11	98.3	12	8.9	1161	864	802	12
TOTAL STATES		8775	6490	226	96.6	97	24.8	7883	11061	8661	104

264 Written Answers to

[RAJYA SABHA]

Unstarred Questions

30.	Andaman and Nicobar Islands	0	0	0	-	0	-	0	0	0	0
31.	Chandigarh	0	0	0	-	0	-	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	-	0	-	0	0	0	0
33.	Daman and Diu	0	0	0	-	0	-	0	0	0	0
34.	Delhi UT	107	64	2	97.0	3	20.0	62	93	66	5
35.	Lakshadweep	1	1	0	100.0	0	-	1	3	3	0
36.	Puducherry	21	18	0	100.0	0	-	24	15	18	0
TOTAL UTs		129	83	2	97.6	3	20.0	87	111	87	5
TOTAL (ALL INDIA)		8904	6573	228	96.6	100	24.6	7970	11172	8748	109
<b>2015</b>											
1.	Andhra Pradesh	237	157	0	100.0	6	6.7	113	270	183	9
2.	Arunachal Pradesh	12	6	0	100.0	0	-	9	14	7	0
3.	Assam	731	398	79	83.4	13	35.1	497	716	398	13
4.	Bihar	60	45	0	100.0	7	87.5	73	57	49	8
5.	Chhattisgarh	1164	1097	4	99.6	134	33.9	1102	1444	1401	159
6.	Goa	0	0	0	-	0	-	0	0	0	0
7.	Gujarat	1416	1115	48	95.9	3	20.0	1162	1635	1522	3

Written Answers to

[14 December, 2016]

Unstarred Questions 265

Sl. No.	State/UT	CR	CS	CUS	CHR	CV	CVR	PT	PAR	PCS	PCV
8.	Haryana	440	356	3	99.2	15	16.5	267	466	445	15
9.	Himachal Pradesh	3	6	1	85.7	2	100.0	20	2	7	2
10.	Jammu and Kashmir	0	0	0	-	0	-	0	0	0	0
11.	Jharkhand	141	110	2	98.2	22	81.5	101	128	110	22
12.	Karnataka	1480	1093	8	99.3	11	13.3	1520	1644	1265	11
13.	Kerala	516	445	12	97.4	21	42.9	895	478	474	25
14.	Madhya Pradesh	1687	1632	0	100.0	133	38.4	1396	1869	1858	141
15.	Maharashtra	26	47	0	100.0	1	16.7	225	39	53	3
16.	Manipur	25	11	4	73.3	0	-	12	12	11	0
17.	Meghalaya	118	74	0	100.0	2	40.0	110	113	94	2
18.	Mizoram	114	101	0	100.0	27	100.0	106	114	102	27
19.	Nagaland	5	3	0	100.0	1	100.0	2	5	3	1
20.	Odisha	19	49	0	100.0	0	-	121	49	66	0
21.	Punjab	18	10	0	100.0	1	20.0	26	25	18	1
22.	Rajasthan	222	164	0	100.0	16	64.0	305	169	169	18
23.	Sikkim	54	49	3	94.2	16	55.2	38	54	51	16
24.	Tamil Nadu	1544	1223	29	97.7	104	38.5	1516	1841	1460	113

266 Written Answers to

[RAJYA SABHA]

Unstarred Questions

25.	Telangana	264	175	0	100.0	0	0.0	172	267	200	0
26.	Tripura	0	0	0	-	0	-	0	0	0	0
27.	Uttar Pradesh	3078	2800	187	93.7	271	71.9	6158	5275	4494	429
28.	Uttarakhand	99	86	1	98.9	26	57.8	89	130	117	27
29.	West Bengal	1289	1628	15	99.1	20	22.2	2699	1701	1646	21
TOTAL STATES		14762	12880	396	97.0	852	41.9	18734	18517	16203	1066
30.	Andaman and Nicobar Islands	1	1	0	100.0	0	-	1	1	1	0
31.	Chandigarh	1	0	0	-	0	-	0	0	0	0
32.	Dadra and Nagar Haveli	13	10	0	100.0	0	-	10	11	10	0
33.	Daman and Diu	4	3	0	100.0	0	-	3	7	6	0
34.	Delhi UT	86	57	1	98.3	4	25.0	103	76	72	4
35.	Lakshadweep	1	0	0	-	0	-	1	1	0	0
36.	Puducherry	45	29	0	100.0	2	100.0	27	38	32	2
TOTAL UTs		151	100	1	99.0	6	33.3	145	134	121	6
TOTAL (ALL INDIA)		14913	12980	397	97.0	858	41.9	18879	18651	16324	1072

Source: Crime in India

Note: Disposal of cases/persons by police/courts may include cases/persons of previous years also.

Cases Conviction Rate (CVR) = Cases Convicted/Cases in which trial were completed x100 Cases Chargesheeting Rate (CHR) = Cases Chargesheeted/(Cases Chargesheeted+Cases not Chargesheeted but final report submitted as True (cases unsolved))\*100